

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3102

ANSWERED ON:30.08.2012

SURCHARGE FOR BRIDGE CONSTRUCTION . ADV. GANESHRAO DUDHGAONKAR

Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Indian Railways have been imposing surcharge on the passengers for more than twenty years for the bridge to be constructed on the creek between Mumbai suburban stations Vashi and Mankhurd Railway Station;
- (b) if so, the details thereof;
- (c) whether the Railways have extracted surcharge amount totalling more than the cost of the bridge itself; and
- (d) if so, the reasons for not discontinuing imposing surcharge on the passengers?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (d) : Indian Railways have been levying surcharge on the passengers travelling to and fro from stations in Navi Mumbai area from 1992. Surcharge is being collected not only for the cost of the bridge but also for the project in terms of the tripartite agreement between Central Railway, Government of Maharashtra and M/s City and Industrial Development Corporation of Maharashtra Limited (CIDCO) for Manikpur-Belapur Railway project. As per the agreement, Surcharge is leviable till the financial liability of the state Government and the corporation is fully discharged. The decision to stop the levy of surcharge has to be taken by Government of Maharashtra/CIDCO only, as the amount collected towards surcharge by Railways is being paid fully to CIDCO. Till date, a sum of `332.69 Crores has been paid to CIDCO by Central Railway and Western Railway, in this regard.